

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 45/TT/2017**

- Subject** : Determination of transmission tariff for 2 assets under System strengthening in Southern Region for import of power from Eastern Region for the 2014-19 tariff period
- Date of Hearing** : 18.1.2018
- Coram** : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd., and 15 others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri B. Dash, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Anil Kumar Meena, PGCIL  
Shri V. Thiagarajan, PGCIL  
Shri Aryaman Saxena, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is for determination of tariff for (a) LILO of Gazuwaka-Vijayawada 400 kV S/C line at Vemagiri Pooling Station along with associated bays and (b) Establishment of 765/400 kV GIS Pooling Station at Vemagiri with 2X1500 MVA 765/400 kV Transformers, 2 nos. 240 MVAR 765 kV and 1 no. 80 MVAR 400 kV Bus Reactors at Vemagiri and 2 nos. 765 kV bays alongwith 1 no. 240 MVAR switchable line reactor each at Vemagiri and Srikakulam pooling stations each for both circuits of Srikakulam PS-Vemagiri PS 765 kV D/C line under "Sub-station works associated with System Strengthening in Southern Region for Import of Power from Eastern Region". The RLDC certificate, certificate from CEA and CMD, COD certificate and relevant tariff forms on the basis of actual COD have been submitted. There is no time over-run in case of the instant assets and the estimated completion cost within the RCE.



2. Learned counsel for TANGEDCO submitted that estimated completion cost is more by 134.67% amounting to ₹ 2320.77 lakh when compared to the FR cost and the petitioner has not properly explained the huge cost variation between FR cost and the estimated completion cost. He submitted that the petitioner has not furnished the details of the capital cost in the format specified by the Commission. He also submitted that the issues raised by TANGEDCO in its reply have not been properly explained by the petitioner.

3. The Commission observed that the issues raised by TANGEDCO have not been sufficiently dealt by the petitioner in its rejoinder. The Commission directed TANGEDCO to file a fresh affidavit giving the main issues where it needs the comments of the petitioner by 9.2.2018 and the petitioner to file a clear rejoinder to it by 16.2.2018. The Commission also directed the parties comply with the directions within the specified timeline and no extension of time will be allowed. The Commission further directed the petitioner to submit the following information on affidavit with an advance copy to the respondents latest by 16.2.2018:-

- (a) Schedule date of the Srikakulam PS-Vemagiri II PS 765 kV D/C line.
- (b) Status of Srikakulam Pooling Sub-station and its single line diagram.
- (c) Year-wise capitalization and discharge details of initial spares for all the assets.
- (d) Details of requirement vis-à-vis availability of spares for reactor and ICTs based on their rating. The policy with respect to maintenance of said spares.

4. The Commission also directed to list the matter on 20.3.2018.

By Order of the Commission

Sd/-  
(T. Rout)  
Chief (Legal)

